

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
STARRED QUESTION NO. 133
ANSWERED ON 31.07.2024

DISPLACEMENT OF PEOPLE FROM BANSWADA SITE

*133. SHRI RAJKUMAR ROAT:

Will the PRIME MINISTER be pleased to state:

- (a) whether the people being displaced from the site of Banswara, where a nuclear power plant is being set up, are the same tribal people who were once displaced due to Mahi Dam in the past;
- (b) if so, the details thereof along with the justification for displacing these tribal people twice;
- (c) the number of villages as well as people being affected due to the said nuclear power plant;
- (d) the number of people who have received compensation so far along with the amount thereof;
- (e) whether the consent has been obtained from the affected gram sabha of the area under the PESA Act and if so, the details thereof along with the persons who have got compensation so far;
- (f) whether the Government is considering discontinuation of this project keeping in view the adverse effects of the project in future and the protests staged by the local people there; and
- (g) if so, the time by which the same is likely to be discontinued and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (g): A statement is placed on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (G) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 133 FOR REPLY ON 31.07.2024 REGARDING DISPLACEMENT OF PEOPLE FROM BANSWADA SITE ASKED BY SHRI RAJKUMAR ROAT.

- (a) No.
- (b) Does not arise.
- (c) There are a total of 1776 Project Affected Persons (PAP) from 6 villages. Out of the 1776 PAPs, 1715 are project displaced persons and 61 are residents of area outside the acquired land.
- (d) As per the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act 2013, compensation to a total of 3044 title holders, joint title holders and asset holders amounting to a total of Rs. 255.40 crore has been disbursed. A total of seven cases amounting to Rs.29.38 crore are presently pending, five with Hon Jodhpur High Court, one with Sub Divisional Officer, Banswara and one with the State Government.
- The compensation towards R&R was as follows:
- PAP not being displaced: Rs 5,50,000
 - PAP being displaced and opted for house in R&R township: Rs 7,11,000
 - PAP being displaced but not opted for house in R&R township: Rs 9,61,000
- (e) The Gram Sabhas of four panchayats viz. Kesarpura, Napla, Katumbi and Bari, which come under the project area, had unanimously passed resolutions giving their consent for setting up of the project.
- (f) No.
- (g) Does not arise.
